

(a) whether Government are aware that many infants developed coronary ailments in the womb itself;

(b) if so, whether government have taken any steps to provide/develop any new medicine for the treatment thereof;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) There is no scientific data available on the development of coronary ailments in the womb from this country. While congenital anomalies involving coronary arteries are known to occur, these are rare and not easily preventable.

(b) to (d). The question does not arise.

[English]

#### Removal of Encroachments by DDA

5822. SHRI VIDYACHARAN SHUKLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority in their programme for removal of encroachments on vacant Government land have also made a detailed survey of unauthorised construction and illegal encroachments in the common areas of self-financing and other flats constructed and allotted by them;

(b) if so, when the D.D.A. propose to undertake speedy and systematic removal of such unauthorised constructions and encroachments;

(c) whether it has come to the notice of

Government that the cases of unauthorised construction and encroachments are not attended to properly by D.D.A. officials; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALJEET SINGH): (a) DDA have intimated that survey of unauthorised construction and illegal encroachments in the common areas of SFS and other flats constructed by DDA is done by the field staff from time to time and action for vacation of unauthorised construction is taken.

(b) Delhi Development Authority intimated that as and when the unauthorised construction and encroachment are detected, the same are removed with the help of local police and demolition squad of DDA (Lands Dept.).

(c) Barring of few cases of negligence on the part of subordinate staff, the system is broadly functioning satisfactorily.

(d) Does not arise.

#### Purchase of Paddy by F.C.I. Amalapuram in Andhra Pradesh

5823. SHRI A.J.V.B. MAHESWARA RAO: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Food Corporation of India is purchasing paddy in Amalapuram Division, East Godavari District, Andhra Pradesh even though the district is not having any Godown;

(b) if so, the quantity of paddy and paddy bags lost due to floods and rains in the above centre during the last three years;

(c) whether Government propose to construct F.C.I. godowns in Amalapuram